COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 151 OF 2015 &</u> <u>IA NOS. 250 OF 2015, 55 OF 2017, 538 OF 2017 &</u> <u>1100 OF 2018</u>

Dated: 13th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Bhartiya Nabhikiya Vidyut Nigam Ltd. Versus Power Grid Corporation of India Ltd. & Ors.		••••	Appellant(s)
			Respondent(s)
Counsel for the Appellant(s) :	Mr. Sumit Goel Ms. Tanya Chaudhury Ms. Aishwarya Dash Mr. Manu Bajaj		
Counsel for the Respondent(s) :	Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran	for I	R-1
	Mr. Vallinayagam Ms. Amali for R-5		
	Mr. K.S. Dhingra for R-17		

<u>ORDER</u>

IA No.1100 OF 2018 (for delay in filing written submission)

The learned counsel, Mr. M.G. Ramachandran, appearing for the first Respondent submitted that there is a delay of 66 days in filing the written submission, which has been explained satisfactorily and sufficient cause has been made in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission made by the learned council appearing for the first Respondent and after perusal of the application explaining the delay in filing the written submission, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the written submission is condoned. The IA is allowed. Application is disposed of.

APPEAL NO. 151 OF 2015

List this matter for hearing on <u>**14.08.2018**</u> (On top of the Board), as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member Bn/pr (Justice N. K. Patil) Judicial Member